CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH



CP 299/2001 in OA 2316/2000

New Delhi, this the 29th day of October, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J) Hon'ble Shri Govindan S.Tampi, Member (A)

Shri S.R.Arya S/o Shri J.N.Ram Aged about 50 years R/o Flat No.167, Pocket-B SFS, DDA Flats, East of Kailash New Delhi - 29.

...Petitioner

(By Advocate Shri S.S.Tiwari)

VERSUS

- Shri P.G.Mankad Secretary Deptt. of Inudstrial Policy & Promotion Ministry of Commerce & Industry, Udyog Bhawan.
- 2. Shri M.S.Srinivasan Director/Joint Secretary & CVO Vigilance Desk Deptt. of Industrial Policy & Promotion Ministry of Commerce & Industry Udyog Bhawan, New Delhi.

---Respondents

(By Advocate Shri D.S.Mahendru through proxy counsel Shri S.K.Anand)

Q_R_D_E_R_(ORAL)

By Hon'ble Smt Lakshmi Swaminathan YC (J)

We have heard both the learned counsel for the parties.

- 2. Learned proxy counsel for the respondents submits that Tribunal's order has been fully complied with by the respondents. This has been agreed to by Shri S.S.Tiwari, learned counsel, who submits that it has been done atleast after the CP was filed.
- 3. Noting the above facts and submissions of the learned counsel for the parties, CP 299/2001 is

Notices to the alleged contemnors are disposed of. File to be consigned to the Record Room. discharged.

(Smt. Lakshmi Swaminathan) Vice-Chairman (J)